

**NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT**

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (1) G.S.R. No. 638A dated the 25th July 1958, containing the Wheat (Regulation of Use in Roller Mills) Order, 1958.
- (2) G.S.R. No. 687 dated the 8th August 1958.
- (3) G.S.R. No. 702 dated the 14th August 1958.
- (4) G.S.R. No. 703 dated the 16th August 1958 containing the Wheat (South Zone Export Control) Order, 1958. [Placed in Library. See No. LT-866/58.]

12.23½ hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**TWENTY-FIFTH REPORT**

Sardar Hakam Singh (Bhatinda): Sir, I beg to present the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions.

12.24 hrs.

**CENTRAL SALES TAX (SECOND AMENDMENT) BILL—Contd.**

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shrimati Tarkeshwari Sinha on the 27th August 1958, namely:

"That the Bill further to amend the Central Sales Tax Act, 1958, as amended, be passed."

Shri V. P. Nayar may continue his speech.

Shri V. P. Nayar (Quilon): Mr. Speaker, you observed yesterday morning that there must be some arrangement to make the proceedings more lively. Even then it did not work and we saved about an hour and a half on the Bill.

Yesterday, while I was attending to the debate on this I had the impression that hon. Deputy Minister, despite her attending the Select Committee and also hearing the speeches here, did not quite understand the point of view of the Opposition. Referring to Shri Bharucha she said yesterday that she was of the opinion that Shri Bharucha himself doubted the intelligence of the Bill. I for one would never think that Shri Bharucha, of all persons, would doubt the intelligence of anything in cold print even though he doubts the intelligence of the Mover.

The points which we have urged in the dissenting minutes are of great importance. We made an effort in the Select Committee to put across our point of view, and, as usual, in vain. There is a specific exclusion of the newspapers from the purview of this legislation, and it was brought to the notice of Government in the Select Committee. The answer was that this Bill has been brought forward under item 92A of List I in the Seventh Schedule of the Constitution. And the hon. Deputy Minister yesterday contended that it was therefore barred. She said that we were barred from considering this aspect because item 92A did not include newspapers.

We know that the Sixth Amendment of the Constitution had specially provided for 92A and the original Act to which we are now having this amendment— if I remember correctly—was passed in September 1956. It was in November that the